

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No.
~~TAX No.~~

328 of 1993.

DATE OF DECISION 03/08/1993.

Shri P.S.Mathuria

Petitioner

Shri Y.V.Shah

Advocate for the Petitioner(s)

Versus

Union of India and Ors.

Respondent

Shri Anil S.Kothari

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

J.W.

P.S.Mathuria,
734/5 Govindbhai Chawl,
Nr.Kabir Chowk,
Sabarmati,
Ahmedabad - 380 005.

Office Address :

C/o.Dy.Chief Engineer (Engineering
Workshop), Western Railway,
Sabarmati,
Ahmedabad.

...Applicant.

(Advocate : Mr.Y.V.Shah)

Versus

1. Union of India
through the General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.

2. Chief Engineer (Engineering Workshop),
Western Railway,
Sabarmati,
Ahmedabad.

...Respondents.

(Advocate : Mr.Anil S.Kothari)

O R A L J U D G M E N T

O.A.NO. 328 OF 1993.

Dated : 03/08/1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

After discussion at the bar, it is directed that the respondents may treat the present Original Application filed by the applicant as a representation for permitting him to appear at the ensuing examination for promotion to the post of Material Collector, Grade-I. It is further directed that if the applicant so chooses he may file a supplementary representation also within one week hereof and, if he does so within the stipulated period, the respondents are directed to consider and take decision on the Original Application to be treated as a representation plus

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the additional or supplementary representation that the applicant may make. The respondents are further directed to take decision on the representation of the applicant atleast one month earlier than the date fixed for ^{the} next examination to be held for promotion to the post of Material Collector, Grade-I, and they shall communicate the decision to the applicant within one ~~month~~^{week} of the taking of the same. If the applicant is aggrieved by the decision which might be taken by the respondents, it will be open to him to pursue legal remedy for the redressal of his grievance. Copy of the Original Application may be forwarded to the respondent no.2 along with a copy of this order at the earliest.

2. In view of these directions, the applicant seeks permission to withdraw this application. Permission granted. The application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 07/328/93 of 199

Transrfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 06/08/93.

Countersigned :

Shelar/93
Section Officer/Court Officer

128c
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE 09/328/93

UF *9

NAME OF THE PARTIES P. S. Maitiunia

P. S. Malthusia

VERSUS

U. of I. & O.R.

PART A B & C